

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:4966  
ANSWERED ON:23.12.2014  
GUIDELINES FOR STATE OLYMPIC ASSOCIATIONS  
Chaudhury Shri Jitendra

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) Whether any uniform guidelines have been formulated to constitute State Olympic Association and other Sports bodies;
- (b) If so, the details thereof and if not, the reasons therefor;
- (c) Whether the Government proposes to take initiative to frame guidelines to check the arbitrary constitution of State Olympic Associations and State Sports Bodies and to check the scrupulous indulgence in the arena of sports; and
- (d) If so, the details thereof and if not, the remedial measures taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL)

(a) & (b) Madam, Government only deals with recognized National Sports Federations (NSFs). It does not deal with State/District level associations including State Olympic Associations.

(c) & (d) Madam, NSFs and their affiliated units including the State level associations are autonomous bodies registered under the Societies Registration Act 1860/Companies Act. The Government does not interfere in their day to day affairs. In order to bring in transparency and good governance in sports bodies, the Government has issued guidelines. These guidelines are contained in the National Sports Development Code of India (NSDCI). Some of the major features of NSDCI are as under :

i. The President of any recognized NSFs, including the Indian Olympic Association (IOA) can hold the office for a maximum period of twelve years with or without break.

ii. The Secretary (or by whatever other designation such as Secretary General or General Secretary by which he is referred to) and the Treasurer of any recognized NSF, including the IOA, may serve a maximum of two successive terms of four years each after which a minimum cooling off period of four years will apply to seek fresh election to either post.

The President, the Secretary and the Treasurer of any recognized NSF, including the IOA, shall cease to hold that post on attaining the age of 70 years.

Hon'ble Delhi High Court has upheld the validity of the Sports Code vide judgement dated 9.5.2014 in W.P.(C) No.2310/2012. In the light of this judgement all the State Governments have been advised to take necessary steps to ensure good governance and transparency in the functioning of the State/District level associations including the State Olympic Associations.